

**Misuse of facilities by large scale units**

978. DR. 7. A. AHMAD :

SHRI S. K. UMARAN :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that many large scale units have directly or indirectly set up small scale units for usurping the facilities offered to small scale sector; and

(b) if so, the details thereof and the measures proposed to be taken to prevent such practice?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) : (a) and (b) There is no ban against large scale units setting up small scale units and getting such units registered with the Directors of Industries of the State Governments concerned provided they have a separate legal entity. However, to prevent mis-utilisation of facilities to which the genuine small scale units are entitled, it has been suggested to the State Governments that the small scale units set up or controlled by large scale undertakings would not get any of the special assistance to which genuine small scale units are entitled under the Government's programme for development of small scale industries.

Meeting with Indian Film Directors

979. SHRI BHOLA PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether he had met some Indian film directors on November 16, 1974 at New Delhi; and

(b) if so, the details of the discussion held with them?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM HI SINHA) : (a) Yes, Sir.

(b) The film policy in general was discussed at the meeting. The views of the directors were ascertained with regard

to various issues. The policy of Government will be formulated keeping these views along with various others which are available with the Government.

**Electricity rates in Delhi**

980. SHRI YOGENDRA SHARMA : Will the Minister of ENERGY be pleased to state :

(a) whether there is a proposal under Government's consideration to increase the electricity rates in Delhi; and

(b) if so, the reasons therefor?

THE MINISTER OF ENERGY (SHRI K. C. PANT) : (a) and (b) The Municipal Corporation Delhi and D.E.S.U., authorities are competent to fix electricity rates in Delhi. It is understood that a proposal to increase the rates because of the rise in costs of generation and distribution is under their consideration.

**Captive power generating sets**

981. SHRI YOGENDRA SHARMA : Will the Minister of ENERGY be pleased to state :

(a) whether there is a proposal under Government's consideration for setting up captive power generating sets at different industrial establishments; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) There is no such general proposal.

(b) Does not arise.

**CBI enquiry into the misuse of DMC's funds**

982. SHRI L. MAHAPATRO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the CBI has submitted its report into the alleged misuse of Delhi Municipal Corporation funds in the Karol Bagh and Civil Lines Zones; and